

M/s. V. Subramaniam  
P. K. Chand

CAT / J / 11

(A)

# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

O.A./I.A./R.A. No. .... 710 ..... 1996

P. Prasad Rao ..... Applicant (s)

V. M. of India & Ors. ..... Respondent (s)

Sr. No.	Date	Order with Signature
	27.9.96	<p>REGISTER <i>S. S.</i> Registrar</p> <p>910 for 1850 has been filed. 26.9.96.</p>
1	27.9.96	<p>Heard Shri P.K.Chand, counsel for the applicant. The applicant by Annexure-1 to the Original Application has been repatriated to his parent's place of residence. Without going into further merits of the claim, my attention was drawn to Annexure-2 wherein the Senior Project Manager (Respondent No.3) has kept in abeyance the order of reversion No.123/96 dated 4.7.1996, upto 30.9.1996. Shri Chand has also drawn my attention to para 6 of the averments made in the Application wherein he stated that on personal representation these orders were kept in abeyance upto 30.9.1996. He wants to make a representation to Respondent 3 viz. Senior Project Manager (D.I.R.) S.E. Railway, Bhubaneswar in this behalf and for this purpose he wants the stay to be extended two weeks more, i.e. till 15.10.1996. Prayer allowed. He is directed to</p> <p>Defects removed on 27.9.96.</p> <p>For Registration pl.</p> <p><i>.....</i></p> <p>Registration <i>S. S.</i></p> <p>For Admin with Interim orders today afternoon vide direction of Bench Concluded in the memo at FL A</p> <p><i>.....</i></p> <p>27.9.96.</p> <p>Bench.</p>

Serial No. of Order	Date of Order	Order with Signature
..1	27.9.96	<p style="text-align: center;">by 30.9.1996</p> <p>file a written representation before Respondent No.3 for consideration. The order of reversion shall be kept in abeyance till 15.10.1996.</p> <p>With the above direction this Original Application is disposed of.</p> <p>Hand over a copy of the order to the petitioner's counsel.</p> <p style="text-align: center;"><u>Signature</u> MEMBER (ADMINISTRATIVE)</p> <p><i>Received the copy R. J. Adv. 80996</i></p> <p><i>Order no. 1, D.L. 27.9.96 A copy of Order may be given to both the counse A/c 30/9/96 Member 30.09.96 S.O.(J)</i></p> <p><i>A copy of Order with the a copy of application may be sent to all Respondents.</i></p> <p><i>A/c 10/12/96 S.O.(J) Ref. note above Order no. 1 dated 27.09.96 may kindly be perused in which Hon'ble Tribunal had ordered stay of impugned order till 15.10.1996. This order has not been communicated to the respondents by the concerned dealing hand Sh. Ak. Jena UDC till 10.12.96, which</i></p>